

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3313**  
TO BE ANSWERED ON 09.08.2021

**THIRD NATIONAL COMMISSION FOR STs**

**3313. SHRIMATI RAKSHA NIKHIL KHADSE:**  
**SHRI MANOJ KOTAK:**

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has proposed to establish the Third National Commission for Scheduled Areas & Scheduled Tribes in order to review and formulate future policy for the Scheduled Tribes and Scheduled Areas; and
- (b) if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) & (b): As per the provision of Article 339(1) of the Constitution of India "The President may at any time and shall, at the expiration of ten years from the commencement of this Constitution by order appoint a Commission to report on the administration of the Scheduled Areas and the welfare of this Scheduled Tribes in the States. The order may define the composition, powers and procedure of the Commission and may contain such incidental or ancillary provisions as the President may consider necessary or desirable". Accordingly, the Commission gets appointed as and when needed.

\*\*\*\*\*